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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

CCP NO. 376/93 in  
OA NO. 802/88  
with  
RA NO. 335/93 in  
OA NO. 802/88

DECIDED ON : 27.10.1993

B. S. Kumar ... Petitioner

Vs.

Masih-Uz-Zaman, Secretary,  
Railway Board & Ors. ... Respondents

CCRAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri B. S. Maine, Counsel for Petitioner

Shri Inderjit Sharma, Counsel for Respondents

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath :-

As the decision made in pursuance of the order in O.A.802/88 has now been challenged by the petitioner in O.A.3005/92, we do not consider it expedient either to pursue the CCP or the notice for review, which we had issued in this case by our order dated 23.9.1993. Hence, the said notice as well as the CCP are hereby dropped without prejudice to the petitioner working out his rights in O.A. 3005/92 which he has filed. In the light of the said decision it becomes unnecessary for the petitioner to have recourse to the provisions of the Contempt of Courts Act, Nothing that we have said in this case shall come in the way of the petitioner in pursuing his case.

*Adige*  
( S. R. Adige )  
Member (A)

*Malimath*  
( V. S. Malimath )  
Chairman

as